

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

01.02.2012

OA No. 543/2010 with MA 07/2012

Mr. Manish Kumar Sharma, Counsel for applicant.  
Mr. Mukesh Agarwal, Counsel for respondents nos. 1 to 3 & 5.  
None present for respondent no. 4.

Respondents have filed a MA No. 07/2012 for taking the office note dated 25.11.2011 (Annexure MA/1) on record. On perusal of this office note dated 25.11.2011, it reveals that the proposal which has been sent by the respondents has not been considered by the UPSC and returned the same and asked to send a revised proposal and in pursuant to that, a revised proposal is being sent by the respondents. The office note dated 25.11.2011 is taken on record. The MA No. 7/2012 is disposed of accordingly.

Learned counsel for the applicant wishes to challenge the office note dated 25.11.2011. So far as the present OA is concerned, it becomes infructuous in view of the office note dated 25.11.2011 (Annexure MA/1).

Accordingly the present OA is dismissed as having become infructuous. The applicant is at liberty to challenge the office note dated 25.11.2011 by filing substantive OA.

*Anil Kumar*  
(Anil Kumar)

Member (A)

*ahq*

*K. S. Rathore*  
(Justice K.S.Rathore)  
Member (J)

copy given vide  
No 107 To 109  
6/2/12  
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